

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 944 of 2020**

**IN THE MATTER OF:**

**Mohan Lal Jain, In the capacity of Liquidator of  
Kaliber Associates Pvt. Ltd.**

**...Appellant**

**Versus**

**Lalit Modi & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anirban  
Bhattacharya, Advocate.**

**For Respondents: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika  
Sharma, Advocates.  
Mr. Sanjay Shorey, Director (Legal) MCA for R-46.**

**O R D E R**  
**(Through Virtual Mode)**

**26.11.2020:** Shri Sanjay Shorey, Director (Legal and Prosecution), Ministry of Corporate Affairs appears on behalf of Respondent No. 46. It is submitted by Shri Arun Kathpalia, learned senior counsel representing the Appellant that the matter can be disposed off as it involves only a question of law, which is covered by the judgment of Hon'ble Apex Court in "***Embassy Property***".

Let the matter be posted 'for admission (after notice)' on **1<sup>st</sup> December, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreasha Merla]  
Member (Technical)**

*am/gc*